

GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION

LOK SABHA

UNSTARRED QUESTION NO. 3561
TO BE ANSWERED ON 08.08.2016

Visva-Bharati Act, 1951

3561. DR. ANUPAM HAZRA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has any proposal to amend the Visva-Bharati Act, 1951 to root out the many problems Visva-Bharati University faces now and to make it an institution of national importance and to provide for its functioning as a unitary teaching and residential university in the true sense;

(b) if so, the details thereof; and

(c) the time by which it is likely to be amended?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(DR. MAHENDRA NATH PANDEY)**

(a): No, Madam. Sufficient measures and safeguards are available in the extant Visva-Bharati Act to facilitate smooth functioning of the University as an institution of national importance and a unitary teaching and residential university.

(b) & (c): Do not arise.
